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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

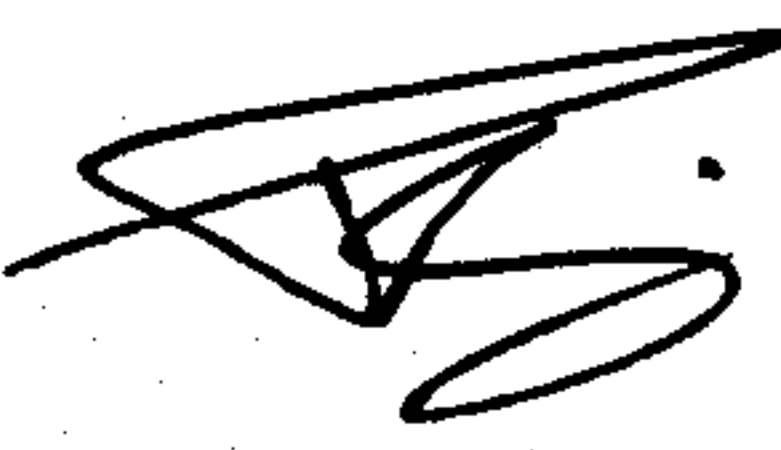
C.P. (I.B) No. 195/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2018**

Name of the Company: United Ships Repairs & Marine Works Pvt Ltd.
V/s.
Reliance Naval And Engineering Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|---------------------------------|--------------------|-----------------------|---|
| 1. | PRIYANK DAVE FOR JAIMIN DAVE | ADV. | RESPONDENT |  |
| 2. | | | | |

ORDER

None present for Operational Creditor/Petitioner. Learned Advocate Mr. Priyank Dave i/b Learned Advocate Mr. Jaimin Dave present for Respondent.

Matter suo moto reopened.

List the matter for further hearing on 13.03.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 22nd day of February, 2018.